

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A. NO. 532/2000

Date of decision : 24.1.2001

Hari Charan Lal, S/o Sh. Ghazi Ram, R/o House No.11,  
Harijan Basti, Nehru Nagar, Kota Junction, Kota,  
last employed on the post of Assistant Commercial  
Clerk, Bhawani Mandi, Kota Division, Kota.

... Applicant.

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1. Union of India, through  
General Manager, Western Railway,  
Churchgate, Mumbai.
2. Divisional Railway Manager,  
Western Railway, Kota Division,  
Kota.

... Respondents.

Mr. Shiv Kumar, Counsel for the applicant.

Mr. S.S. Hasan, Counsel for the respondents.

CORAM :

THE HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER.

THE HON'BLE MR. A.P. NAGRATH, ADMINISTRATIVE MEMBER.

PER THE HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER :-

Learned Counsel for the applicant submits that this O.A. may be decided/disposed off by giving a suitable direction to the respondents to decide the representation, if filed by the applicant.

*Shiv*  
In view of the submissions made by the learned counsel for the applicant, we direct the respondent no.2 to decide the representation of the applicant, if filed

within a month from the date of passing of the order. Representation shall be decided by a reasoned and speaking order within two months from the date of receipt of the representation.

The applicant shall be at liberty to approach the proper forum, if so advised, if he feels aggrieved by the decision of the representation.

With the above direction this O.A. is disposed off at the stage of admission.

*Chrys*  
(A.P.NAGRATH)  
Administrative Member

*Singh*  
(S.K.AGARWAL)  
Judicial Member